

in order to prevent recurrence of such incidents.

Offer of Withdrawal by Nagas

1746. Shrimati Jyotsna Chanda: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Underground Nagas have offered to withdraw some of their armed men from the ceasefire areas in the Ukhrul and Tamenlong Sub-Divisions of Manipur, provided there is reciprocal response from the other side; and

(b) if so, Government's reaction thereto?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No, Sir.

(b) Does not arise.

Betapur Pitcher Nalla Farm in Middle Andaman

1747. Shri R. K. Sinha: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that the Betapur Pitcher Nalla Paddy Farm in the Middle Andaman started by the Andaman Administration has been abandoned;

(b) if so, the reasons therefor;

(c) whether it is also a fact that a senior officer of the Ministry of Rehabilitation has described this farm as wasteful;

(d) if so, whether the report will be placed on the Table of the House; and

(e) the total expenditure incurred on the farm in 1966-67 and the total quantity of paddy produced and the cost per maund of paddy?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) No, Sir, the Betapur Farm Project has not been abandoned.

(b) Does not arise.

(c) No.

(d) Does not arise.

(e) On part of the land reclaimed up to the end of the 1965-66 season, trial varietal sowings of paddy and experimental farming operations were undertaken. The quantity of paddy produced was 1936 maunds. Figures of expenditure and cost per maund of paddy are being collected and will be placed on the table of the Sabha.

Fees Charged from Visitors to Monuments

1748. Shri Sezhiyan: Will the Minister of Education be pleased to state:

(a) whether it is a fact that fees are collected from visitors to the monuments of historical interest in India; and

(b) if so, the list of such monuments and the rates of fees collected?

The Minister of State in the Ministry of Education (Shri Sher Singh):

(a) Yes, Sir, but only at a few monuments, and not all.

(b) A list of monuments where entrance fees are collected from visitors is placed on the Table of the House. [Placed in Library. See No. LT-554/67]. The rate of fee is twenty paise per person above the age of fifteen years, on all week days except Fridays when admission is free.

I.A.S., I.P.S. and Central Secretariat Officers

1749. Shrimati Savitri Shyam: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that more than 100 I.A.S., I.P.S. and the Central Secretariat Officers, who were not promoted on merit, are drawing the same emoluments as they would have received had they been promoted under the 'next below rule'; and

(b) the additional expenditure incurred on account of this rule during the years 1963-64, 1964-65 and 1965-66?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Yes, Sir, it is a fact that more than 100 I.A.S., I.P.S. and Central Service Officers (inclusive of Central Secretariat Officers) have been given benefit of higher pay under the 'next below rule'. However, it is not correct to say that this benefit is given to officers who would not have been promoted on the basis of merit had they been available in the regular line. Officers not suitable for promotion on merit are not to be given the benefit of the next below rule'. The intention of the rule is that an officer out of his regular line should not suffer by forfeiting acting promotion which he would otherwise have received had he remained in his regular line.

(b) Attention is invited to the information laid on the Table of the House in reply to question No. 3853, to which an interim reply was given on 31-8-1966 is laid on the Table of the House. [Placed in Library. See No. LT-555/67].

Coal Mines Provident Fund

1750. Shri Deven Sen: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that many of the colliery employers, particularly in the Asansol belt, do not deposit their share of Provident Fund with the Provident Fund Commissioner;

(b) whether it is also a fact that even the workers' contribution to the Provident Fund deposited with the employers is not deposited with the Provident Fund Commissioner;

(c) if so, the names of such defaulting employers; and

(d) the steps taken by Government in the matter?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) and (b). Yes. Some colliery employers have defaulted in payment of their share of Provident Fund and of

the contribution of workers deducted from their wages to the Coal Mines Provident Fund Commissioner.

(c) and (d). A statement showing the names of the defaulting employers and the steps taken against them has been already laid on the Table of the Lok Sabha on the 7th April, 1967.

Miners' Camps and Hostels

1752. Shri P. C. Adichan: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) the total number of unauthorised Miners' Camps and Hostels in the Coal Mines;

(b) the names of coal mines where these camps and hostels are functioning; and

(c) the steps taken to abolish them?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) Twelve.

(b) I—Raniganj Coalfield.

(1) Samla Manderboni Colliery, P.O. Pandaveswar.

(2) Madhujore Colliery, P.O. Kajoragram.

(3) Ghusick Colliery, P. O. Kalipahari.

(4) Porascole Colliery, P. O. Kajoragram.

II—Jharia Coalfield.

(1) Kharkharee Colliery, P.O. Kharkharee.

(2) Ena Colliery, P.O. Dhansar.

(3) Bhatdee Colliery, P.O. Dhan-sar.

(4) Murlidih Colliery, P.O. Mahuda.

(5) Khas Dharmabad Colliery, P.O. Malkera.

(6) Loyabad (North) Colliery, P.O. Sijua.

III—Karanpura Coalfield.

Khas Karanpura Colliery P.O. Patratu (Hazaribagh).